

Service Matter

(2)

Before Central Adm. Tribunal.

G. P. Bvc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Ahmedabad.

Stamp No. _____

Advocate Mr. J. J. Yagnik

Office Note, if any,

for Int. relief in terms
of para

O.A. No. 244/86. S.O.

CIVIL APPEAL No. 2 of 1985

APPLICATION

(S.M.-C.-A.)

(Under Service matter Act)
(Art. 14-16-226 of the

Constitution of India)

To be admitted to the File.

Petition affirmed.

This day of 1985.

Assistant Registrar

Court's Order

At the request of the Advocate
S.O. to 13.12.1985

B. C. Gargi
12.12.1985

At the request of the advocate
S.O. to 7.7.1986

B. C. Gargi
13.12.1985

Here Mr. J. J. Yagnik and
Mr. J. J. Yagnik for
the applicant states that
the application has
been settled after another
petition was filed in the
High Court. He further
states that in view of the
above position the petitioner
wishes to withdraw the
application. The application
is disposed of as withdrawn.
In view of the order of the
Court arising from this
proceeding also does
not survive.

B. C. Gargi
7.1.1986